

Amendment to Cooperative Laws by States

1978. SHRI G.S. BASAVARAJU :
SHRI H.N. NANJE GOWDA :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Union Government have asked the State Governments to remove various irritants in their cooperative laws and make cooperative administration more responsive and development oriented;

(b) if so, the suggestions made by Union Government during the last three years:

(c) whether Union Government have provided/proposed to provide any assistance to the State Governments for the purpose;

(d) if so, details thereof; and

(e) if not the reasons therefore ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) & (b) 'Cooperative Societies' is a State subject and legislative responsibility in this regard vests in the State Governments. Each State has accordingly enacted its own cooperative legislation in the light of local requirements. The Central Govt. have however, from time to time, suggested guidelines on cooperative laws to the State Governments. These include deletion of the provisions relating to;

- (i) compulsory amendment of byelaws of societies;
- (ii) compulsory division of societies;
- (iii) Power of the Government nominee on the Committee of management to veto resolutions;
- (iv) Power of the Registrar to rescind or annul resolutions.

A suggestion has also been made that only experts and Government officers with requisite experience and background

be nominated by the State Governments on the boards of management of cooperatives.

(c) to (e) No financial assistance has been provided to the State Governments for removal of 'irritants' in their cooperative laws. Assistance is, however, available for various programmes of cooperative development as also for cooperative training and education which constitute an important input in making cooperative administration development oriented.

Word Bank assistance for flyovers in Bangalore City

1979. SHRI V.S. KRISHNA IYER : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Karnataka Government has made any proposal for securing World Bank assistance for the construction of three flyovers in Bangalore city;

(b) if so, when the proposal was made; and

(c) what action has been taken to secure World Bank assistance for the construction of flyovers in Bangalore City ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) to (c) No proposal for securing World Bank assistance for construction of flyovers in Bangalore is under consideration of this Ministry.

Revival of the plant to manufacture coal based fertilizers at korba

1980. SHRI C. MADHAV REDDI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that the question of revival of the plant to manufacture coal-based fertilizers at korba in Madhya Pradesh is linked with and is dependent upon stabilization of production at the other two coal-based fertilizer plants at Talcher in Orissa and at Ramagundam in Andhra Pradesh;